

(b) and (c) The information is being collected from the State Governments/UTs Administrations and the Universities.

Sale of Drugs under Genuine Names

4412. SHRI RAM NARESH SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there is any proposal under the consideration of the Union Government to direct drug manufacturers to sell drugs under their genuine names and discontinue the use of brand names;

(b) if so, the details thereof and by when such steps are likely to be implemented; and

(c) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI-MATI D. K. THARA DEVI SIDHARTHA): (a) to (c) The Ministry of Health and Family Welfare, vide notification GSR No. 27(E) dated 17-1-81, had provided, in the Drugs and Cosmetics Rules, 1945, that preparations containing any new drug as the single active ingredient and drugs containing any of the following as single ingredient shall be marketed only under generic name and not brand names:

- (1) Analgin
- (2) Aspirin and its salts
- (3) Chlorpromazine and its salts
- (4) Ferrous Sulphate
- (5) Piperzine and its salts.

The said notification was challenged in the Delhi High Court by M/s Hoechst Pharmaceuticals, Bombay, and many others in 1982. The High Court had held that the operative clause of the notification was illegal and ultra-vires of both the Drugs & Cosmetics Act, 1940 and other laws and Articles 14 and 19 (1) (g) of the Constitution.

A special leave petition was filed by the Central Government against this judgement in the Supreme Court in November, 1982. Though the petition was admitted on 1st December, 1983, the request to stay the operation of the judgement of the High Court was not granted.

Fly Ash Conversion Plants by D.D.A.

4413. SHRI CHETAN P. S. CHAUHAN:

SHRI RAMESH CHAND TOMAR:

SHRI PRABHU DAYAL KATHERIA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Delhi Development Authority has approved the setting up of two fly ash conversion plants behind Raj Ghat along the banks of the Yamuna;

(b) whether setting up of these projects could prove to be a major environmental hazard to Raj Ghat, Shantivan and all the green areas along Yamuna; and

(c) if so, the steps taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c) The Information is being collected and will be laid on the Table of the Sabha.

Cultural Heritage of Himalayas

4414. SHRI CHETAN P.S. CHAUHAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government have prepared a scheme to promote, preserve and develop the cultural heritage of Himalayas;

(b) if so, the details thereof; and

(c) the amount allocated by the Government under the scheme during the last two years?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) Yes, Sir. A Scheme for the preservation and development of cultural heritage of Himalayas was prepared during the VII Five Year Plan.

(b) The details of the scheme are given in the Statement below.

(c) The amounts allocated for the scheme during the last two years were as under:

1989-90 40.00 lakhs (B.E.)

1990-91 15.00 lakhs (B.E.)

STATEMENT

During the VII Five Year Plan the Government of India in the Department of Culture initiated a new scheme of Financial Assistance for the Preservation and Development of Cultural Heritage of the Himalayas. The objective of the Scheme is to promote, protect and preserve the cultural heritage of the Himalayas for which financial assistance is being provided to institutions, voluntary organisations and individuals. The institutions include the concerned departments of the Universities, while the organisations include Museums, Libraries and Research bodies. Individuals engaged in the field are also being assisted for short duration projects.

2. The assistance is given for:

- (a) Study and research of all aspects of cultural heritage;
- (b) Collection of objects of art and crafts and documentation of cultural artifacts including the folk, music, dance and literature;
- (c) Dissemination through audio-visual programmes of art and culture;

(d) Training in traditional and folk art; and

(e) Assisting and setting up of museums and libraries etc.

3. Assistance is given for two types of programmes, namely, long-term programme and short-term programme. The responsibility for drawing up a long-term programme for the development of Himalayan Culture has been entrusted to Rashtriya Manav Sanghralaya, an autonomous undertaking under the Department of Culture.

While the Department of Culture provides financial assistance for short-term programmes, assistance is given upto a maximum of Rs. 5.00 lakhs.

Amendments to the Delhi Apartment Ownership Act, 1986

4415. SHRI V. SREENIVASA PRASAD:

SHRI M. V. CHANDRASHEKARA MURTHY:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Delhi Development Authority propose to implement the Delhi Apartment Ownership Act, 1986 after certain amendments;

(b) if so, the details of the proposed amendments; and

(c) whether the Government have since taken any decision to accord approval to these amendments?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c) Delhi Development Authority has decided to implement the Apartment Ownership Act, 1986 in phases. In the first phase, applications have been invited from the allottees of 50 colonies for 15345 S.F.S. Flats.

Government have appointed a consultant to examine the type of amendments that may be required in the